

**GOVERNMENT OF INDIA  
MINISTRY OF PETROLEUM & NATURAL GAS**

LOK SABHA  
STARRED QUESTION NO.31  
TO BE ANSWERED ON 5<sup>TH</sup> FEBRUARY, 2018

**RETAIL OUTLETS TO SCs/STs**

**\*31. DR. KAMBHAMPATI HARIBABU :**

**QUESTION**

पेट्रोलियम एवं प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the details of policy for allotment of Retail Outlets (ROs) to the people / candidates belonging to SCs/STs by the Oil Marketing Companies;
- (b) whether there is a huge shortfall in allotment of ROs to SCs/STs and if so, the details thereof, State/UT-wise; and
- (c) the action taken/being taken by the Government to fill this gap/shortfall?

**ANSWER**

पेट्रोलियम एवं प्राकृतिक गैस मंत्रालय में मंत्री (श्री धर्मेन्द्र प्रधान)

**MINISTER IN THE MINISTRY OF PETROLEUM & NATURAL GAS**  
**(SHRI DHARMENDRA PRADHAN)**

(a) to (c) - A statement is laid on the table of the House.

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**STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 31 ASKED BY DR.KAMBHAMPATI HARIBABU FOR ANSWER ON 5.2.2018 REGARDING RETAIL OUTLETS TO SCs/STs.**

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(a) - Oil Marketing Companies (OMCs) have implemented Dealer Selection Guidelines by Draw of Lots / Bidding with effect from 21-5-2014. The reservation and the eligibility criteria and other parameters for selection of retail outlet dealers for SC/ST category and others in case of individual applicants (Proprietorship / Partnership) are given in **Anneuxre-1**.

(b) & (c) – Oil Marketing Companies (OMCs) had issued advertisement to fulfill backlog as per the dealership selection guidelines effective from 21-5-2014. The State/OMC-wise number of locations advertised are given in **Annexure 2**, for which the selection process is under various stages.

In addition to the above, the following steps are also taken by MOP&NG to fulfill the Reservation % for SC/ST category in allotment of Retail Outlet dealerships to SCs/STs :

- (a) Extension of time limit has been approved by Ministry of Petroleum and Natural Gas (MoPNG) for a further period of 2 years i.e. upto 31-3-2018 or for a period of five years from date of issue of offer letter, whichever is later, to the pending Letter of Intent (LOI) holders of SC/ST and other eligible candidates under corpus fund scheme to arrange land at a place of their choice anywhere in the country irrespective of State/Class of market subject to the offered land meeting techno commercial viability norms has been granted by MoPNG.
- (b) In addition there is a policy of divestment of temporary Company Owned Company Operated (COCO) for the certain categories of pending LOI holders including SCs/STs.
- (c) Ministry has also written to Chief Ministers of all States/UTs to make the suitable plots available especially for SCs/STs categories for fuel retailing so that they could be preferentially allotted to SCs/STs categories of allottees to meet the States/UTs objective of social upliftment.

**Contd...2/**

- (d) Relaxation provided to applicants belonging to SC/ST category to offer land or alternative land (as the case may be) in the advertised location/stretch in case the applicant has not offered the land in the application or if the offered land was rejected due to not meeting the laid down criteria provided the applicant meet all other eligibility criteria. This is applicable for the locations advertised under SC/ST category where selection could not be made either due to none of the offered land were found suitable or applicant(s) did not offer land. Further, approval for extension of time by additional 6 months to offer land/alternate land by SC/ST applicant was given on 23-1-2018.
- (e) OMCs are actively pursuing with all District / State authorities for allocation of land for commissioning of ROs for SCs/STs.
- (f) OMCs are also participating in auctions / bidding process of various Government agencies for getting land and thereby setting up ROs for SCs/STs.

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**Annexure – 1**

**Annexure referred to in reply to part (a) of Lok Sabha Starred Question No. 31 asked by Dr. Kambhampati Haribabu, Hon`ble MP regarding 'Retail Outlets to SCs/STs'.**

Reservation for various categories in all the States except Arunachal Pradesh, Meghalaya, Nagaland and Mizoram are as under: -

<b>Category</b>	<b>SC/ST</b>	<b>OBC</b>	<b>Open</b>	<b>Total</b>
<b>Combined Category 1 (CC1)</b> Comprising of :- (i) Defence Personnel & (ii) Para Military Personnel/Central/State Govt. and Central/State PSU employees	2%	2%	4%	8%
<b>Combined Category 2 (CC2)</b> Comprising of :- (i) Physically Handicapped Persons (PH) (ii) Outstanding Sports Persons (OSP) & (iii) Freedom Fighters (FF)	1%	1%	2%	4%
<b>SC/ST</b>	<b>19.50%</b>			<b>19.50%</b>
<b>OBC</b>		<b>24%</b>		<b>24%</b>
<b>Open</b>			<b>44.50%</b>	<b>44.50%</b>
<b>Total</b>	<b>22.50%</b>	<b>27%</b>	<b>50.50%</b>	<b>100%</b>

Reservations in states of Arunachal Pradesh, Meghalaya, Nagaland and Mizoram are as under as approved by MOP & NG: -

<b>State</b>	<b>Percentage of Regular &amp; Rural RO Dealerships to be awarded to ST category</b>	<b>Balance % to be awarded to 'Open' category</b>
<b>Arunachal Pradesh</b>	70	30
<b>Meghalaya</b>	80	20
<b>Nagaland</b>	80	20
<b>Mizoram</b>	90	10

The locations identified by the Oil Companies for putting up the Retail Outlets are allotted to the Roster based on Draw of Lots in order to maintain transparency and avoid complaints.

The eligibility criteria & other parameters for selection of Retail Outlet Dealers for SC/ST category and others in case of Individual applicants (Proprietorship/Partnership) are as under:-

<b>Parameter</b>	<b>SC/ST</b>	<b>OBC/Open</b>
<b>Nationality</b>	Should be Indian Citizen and Resident of India.	Should be Indian Citizen and Resident of India.
<b>Age</b>	21 – 55 years except for FF category	21 – 55 years except for FF category
<b>Educational Qualification</b>	<p>Graduate for regular ROs and 10+2 for rural ROs except for CC1 &amp; CC2 categories.</p> <p>For CC1 category (i.e. Defence, Para Military, Central/State Government, Central/State PSU employees) and CC2 category (i.e. Physically handicapped, Freedom fighters, Outstanding Sports persons), the eligibility is 10+2 for Regular ROs and 10<sup>th</sup> Pass for Rural ROs.</p> <p><b><u>W.e.f. 3.3.2016 on prospective basis:</u></b></p> <p>Minimum 10<sup>th</sup> pass (examination conducted by a Board/School) for all categories except Freedom Fighter category. Freedom Fighter category will be exempted from minimum educational qualification requirement.</p>	<p>Graduate for regular ROs and 10+2 for rural ROs except for CC1 &amp; CC2 categories.</p> <p>For CC1 category (i.e. Defence, Para Military, Central/State Government, Central/State PSU employees) and CC2 category (i.e. Physically handicapped, Freedom fighters, Outstanding Sports persons), the eligibility is 10+2 for Regular ROs and 10<sup>th</sup> Pass for Rural ROs.</p> <p><b><u>W.e.f. 3.3.2016 on prospective basis:</u></b></p> <p>Minimum 10<sup>th</sup> pass (examination conducted by a Board/School) for all categories except Freedom Fighter category. Freedom Fighter category will be exempted from minimum educational qualification requirement.</p>
<b>Land</b>	<p>Land is an eligibility criteria.</p> <p>Offered land may be “Owned” (Own land or on long term basis) or “Firm Offer” (Offer for a suitable piece of land for purchase or long term lease). Preference to candidates with “Owned” land.</p> <p>The offered land would be taken on lease/purchased and fully developed by Corporation.</p> <p>Relaxation has been provided to candidates belonging to SC/ST category to offer land or alternate land (as the case may be) in the advertised location / stretch in case the SC/ST category candidate has not offered or offered land gets rejected during technical evaluation. This condition is applicable for cases of SC/ST category locations,</p>	<p>Land is an eligibility criteria.</p> <p>Offered land may be “Owned” (Own land or on long term basis) or “Firm Offer” (Offer for a suitable piece of land for purchase or long term lease). Preference to candidates with “Owned” land.</p> <p>The offered land would be taken on lease/purchased and fully developed as Corporation owned sites.</p> <p>In case of Dealer controlled sites, the offered land and the super structure will be developed by the dealer. Pump, tank, automation, signages, etc. will be provided by the Corporation.</p>

	where selection could not be made either due to none of the offered land found technically suitable or the application did not offer land. This relaxation has been extended as per approval given on 23.1.2018 by another period of six months.	
<b>Finance</b>	In case of locations reserved for SC/ST category, Finance will not be eligibility criteria.	Finance is an eligibility criteria.  For Regular ROs the fund requirement for eligibility will be Rs. 25 lakhs and in respect of Rural ROs the fund requirement for eligibility will be Rs. 12 lakhs.
<b>Development of RO</b>	All locations rostered as SC/ST category will be developed as "A" site / "CC" ROs by the concerned Oil Company.	Locations rostered as OBC & Open category may be developed as "A" site (CC ROs) or "B" site (DC ROs).
<b>Selection Process</b>	By Draw of Lots from among the eligible applicants.	By Draw of Lots from among the eligible applicants for "B" site ROs.  By Bidding Process from among the eligible applicants for "A" site ROs (Draw of Lots in case of tie in the highest Bid amount).
<b>Application fee</b>	Non refundable application fee of Rs.50/- in respect of Rural ROs & Rs. 500/- in respect of Other ROs.	Non refundable application fee of Rs.100/- in respect of Rural ROs and Rs. 1000/- in respect of Other ROs.
<b>Non refundable fixed fee</b>	<b>Not applicable.</b>	For Dealer Owned Dealer Operated ("B" Site) ROs. Rs. 5 lakhs for Rural and Rs. 15 lakhs for other ROs.
<b>Non refundable Minimum bid amount</b>	<b>Not applicable.</b>	For Company Owned Dealer Operated ("A" Site) ROs. Rs. 10 lakhs for Rural and Rs. 30 lakhs for other ROs.
<b>Security Deposit</b>	Rs. 50,000/- for Rural ROs and Rs. 5 lakhs for others.	Rs. 50,000/- for Rural ROs and Rs. 5 lakhs for others.
<b>Financial Assistance</b>	The Oil Company will make available the ready Retail Outlet with all basic facilities at its cost on the land offered by the candidate and procured by the Company.  Oil Company will also provide adequate working capital loan for a full operation cycle of the operation of the Dealerships. Both the working capital as well as 11% per annum interest thereon will be recovered in	No Financial assistance.

	<p>100 equal monthly installments commencing from the 13th month of commissioning of the Dealership.</p> <p>Oil Companies are empowered to suitably amend working capital loan guidelines considering the prevalent financial scenario as there has been decrease in the bank lending rates than 11% per annum applied presently against loan to SC/ST candidate.</p>	
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**Annexure 2**

Annexure referred to in reply to part (b) & (c) of Lok Sabha Starred Question No.31 asked by Dr. Kambhampati Haribabu, Hon`ble MP regarding 'Retail Outlets to SCs/STs'.

**Industry - State/UT-wise number of location advertised and response received**

State	No. of Locations advertised	No. of locations for which response received
Andaman & Nicobar	1	0
Andhra Pradesh	252	158
Arunachal Pradesh	3	2
Assam	52	46
Bihar	422	160
Chandigarh	0	0
Chattisgarh	160	64
Dadra & NH	1	0
Daman & Diu	2	0
Delhi	6	5
Goa	5	2
Gujarat	257	129
Haryana	432	170
Himachal	20	9
J&K	49	13
Jharkhand	116	27
Karnataka	530	214
Kerala	120	56
Lakshadweep	0	0
Madhya Pradesh	413	164
Maharashtra	671	357
Manipur	7	7
Meghalaya	5	5
Mizoram	23	23
Nagaland	0	0
Odisha	187	72
Pondicherry	12	6
Punjab	263	56
Rajasthan	318	207
Sikkim	6	2
Tamil Nadu	460	229
Telangana	242	172
Tripura	7	6
Uttar Pradesh	795	596
Uttarakhand	42	19
West Bengal	115	41
<b>ALL-INDIA</b>	<b>5994</b>	<b>3017</b>



